

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.84/2001

Thursday, this the 11th day of January, 2001.

Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Laxman Das,
S/O Shri Ishwar Das,
R/O 317, Lancers Road,
Timarpur
Delhi.

..Applicant.

(By Advocate: Smt. Meera Chhibber)

VERSUS

1. Union of India
through Secretary,
Ministry of Social Justice
& Employment,
Govt. of India,
New Delhi.
2. Office of the Chief Commissioner
for Disabilities,
Ministry of Social Justice & Empowerment,
Govt. of India,
IPH Building,
4, Vishnu Digamber Marg,
New Delhi.
3. Dy. Chief Commissioner (Disabilities),
M/O Social Justice & Empowerment,
IPH Building,
4, Vishnu Digamber Marg,
New Delhi.

..Respondents.

O R D E R (ORAL)

Heard the learned counsel appearing in support of
the OA.

2. The applicant in this OA was recruited as LDC
through the agency of Employment Exchange after he had
passed a typing test and had also cleared an interview.
On this basis, to begin with, he was offered employment
on an adhoc basis for a period of 85 days from 20.8.99 to
12.11.99. Thereafter he was re-engaged for a reduced
period of 80 days from 24.11.99 to 11.2.2000 and
subsequently yet again for a further reduced period of 37

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(2)

days from 23.2.2000 to 30.3.2000. He has remained without work thereafter although work is still available in the set up of the respondents, to perform which the applicant is fully equipped. The learned counsel contends that another candidate, namely, Smt. Rajni similarly recruited around the same time, has since been made regular and, following the example of Smt. Rajni, the applicant could also be considered for being made regular depending on the availability of work and the rules applicable. The learned counsel also contends that the applicant has been reliably informed that the respondents are planning to engage workers in the rank of LDCs in the near future. According to her, the claim of the applicant should be duly considered by the respondents whenever they decide to recruit ~~other~~ LDCs in the future.

3. In the circumstances of this case, the requirements of justice will be fully met ~~insofar as~~ if the OA is disposed of at this very stage with a direction to the respondents to consider the claim of the applicant whenever they plan to recruit LDCs in future in preference over freshers/juniors/outsiders.

4. The OA is disposed of in the aforesated terms at the admission stage itself.

5. Registry is directed to send a copy of the OA along with this order.



(S.A.T. Rizvi)
Member (A)

/sunil/